

In Chamber

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Case :- CRIMINAL MISC. WRIT PETITION No. - 64 of 2021

Petitioner :- Mr. Usha Anuragi And 3 Others

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Piyush Shukla, Manish Tiwary (Senior Adv.), Pratyush Shukla

Counsel for Respondent :- G.A., Ashwani Kumar Mishra, Vivek Srivastava

Hon'ble Dr. Kaushal Jayendra Thaker, J.

Hon'ble Gautam Chowdhary, J.

We have tried our level best for the whole day, which has been a very fruitful time so as to bring two families again on good terms by sorting out their disputes. Marriage anniversary of the couple is on 25.1.2021 and it is decided amongst the parties and we are very happy to note that the girl with her some relatives would go to the boy's place at Kanpur on 25.1.2021. We are really happy that father of the girl has also agreed to this proposal.

Father-in-law, mother-in-law and other relatives would also see that a good cordial and warm atmosphere is created. We are observing this because the parties are away from each other for about two years. We have requested all the persons, who are present before us to bury the past and look forward to future. The settlement, which we are having is more than a disposal for us as we feel that we have done real justice to the young couple and their parents.

This is noted down so that on the next date, we would remember that this is the same matter in which we have devoted our time today.

We hope that the husband shall find out a suitable and habitable accommodation on or before 2.2.2021 as, according to him, during this Covid-19, he has vacated the rented accommodation in Pune. He will convey his future plan to this Court.

List this matter on 2.2.2021 for further conciliation and the parties need not remain present on that day.

We normally in dispute pertaining to such offence do not even issue notice but we now feel that when in the highest Court of the State, people have expectation from us more than they wanted from the trial judiciary, we had issued notice and we are really thankful to the Advocates for the parties that these two days have been utilized by them for seeing that the young

couple's family is united.

List on 2.2.2021.

Meanwhile, the earlier order of no coercive action against any of the accused shall continue as the complainant is present before us and she has conveyed that she wants to bury all the old differences and nightmares. Similar is the feeling with the boy and his parents also, which has been conveyed to us orally.

Order Date :- 23.1.2021

Mukesh